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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 2647/97

New Delhi, this the 2nd day of December, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)

In the matter of:

Jai Narain Yadav, Ex-ASM,
Northern Railway,
Bikaner Division,
Delhi Cantt.
(By Advocate: Sh. A.K. Bhardwaj)

.... Applicant

Vs.

1. Union of India through

The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Bikaner Division,
Bikaner,
Rajasthan.

3. The Divisional Personnel Officer,
(Settlement), Northern Railway,
Bikaner Division,
DRM Office,
Bikaner, **Rajasthan.**

.... Respondents

(By Advocate: Sh. R.L. Dhawan)

ORDER (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

Heard the learned counsel for the parties.

The applicant ~~66~~ retired from Railway service on 30.9.95. He has come to the Tribunal claiming the retiral benefits like commuted value of pension and other dues. The applicant further claims interest on the delayed payment of DCRG.

2. Respondents have in their counter admitted the claim of the applicant so far as it relates to the commuted value of pension amounting to Rs. 45,188/- and

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some other amounts totalling Rs.3853/- as mentioned in para 1 of the counter. As regards items like travelling and packing allowance, and TA for the months of October, November and December, 1995 the plea taken is that these claims were not received by the respondents.

3. The learned counsel for the applicant states that even though it is mentioned in the counter that the commuted pension amounted to Rs.1088/- and other amounts like arrears of DA and some other amounts relating to the period of suspension of the applicant as also the NDA of September 1995 have been arranged the amount has not actually been received by the applicant. He further states that the applicant would be submitting his claim in relation to travelling and packing allowance and the TA for 3 months of 1985.

4. Since no point in controversy remains, this OA can be disposed of with a direction to the respondents to pay to the applicants the netinal benefits in terms of commuted value of pension and other arrears and also to consider the claim of the applicant relating to travelling and packing allowance etc. as and when the applicant submits the claim. I order, accordingly. The actual payment of the commuted value of pension and the other amounts like arrears of DAs etc. shall be made to the applicant within 2 months from the date of receipt of the copy of this order and the TA and travelling and packing allowance shall also be paid to the applicant as expeditiously as possible after the applicant submits his claim. In case the applicant has received any payment in

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terms of commuted value of pension etc. then he would not be entitled to any further amount under that head. No costs.

~~Below~~ 2/12/98.

(T. N. BHAT)
Member (J)

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